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**CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI**

Dated this Monday the 15th day of June, 2009

Coram: Hon'ble Shri Justice A.S.Bagga- Member (J)
Hon'ble Shri Sudhakar Mishra - Member (A)

Contempt Petition No.34 of 2004
in
OA 981 of 1999

Laxman Champalal & ors.
(By Advocate Shri D.V.Gangal) - Petitioners

Versus

Shri S.B.Ghosh,
General Manager,
Central Railways,
Headquarters Office,
Mumbai CST, Mumbai.

Shri S.N.Marke,
Dy.Chief Engineer (C.),
Central Railways, Bhusawal.

Shri Divyakant Chandkar,
Divisional Engineer (North),
Central Railways, Bhusawal.

Shri S.K.Shukla,
Executive Engineer (C.),
Central Railways, Khandwa.
(By Advocate Shri S.C.Dhawan) - Respondent-
Contemnors

ORDER

Per: *Shri Justice A.S.Bagga - Member (J)*

Heard the learned counsel of parties.

2. It is stated at the Bar that the matter has been remanded by the Hon'ble Supreme Court to the High Court and the High Court has been directed to pass a reasoned order. It is stated that the High Court has granted stay in the matter. In view of this, Contempt Petition cannot be allowed to continue. The Contempt Petition is accordingly disposed of. Notices are discharged. Liberty is however granted to the petitioner to move the appropriate forum in accordance with law. *so ordered before* *SD*

C.P. No. 34/2004 IN.

NO. CAT/MUM/JUDL/OA- 981/1999

Copy to :-

1. Shri D. V. Gangal, counsel for applicant.

DATED :

2. Shri S. C. Dhawan, counsel for respondents.

SECTION OFFICER